

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 50 OF 2017 &
IA NO. 584 OF 2018**

Dated: 8th August, 2018

**Present: Hon'ble Mr. I.J. Kapoor, Technical Member
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

In the matter of:

**New Usha Nagar Co-Operative Housing Society Ltd. ... Appellant(s)
Vs.
Maharashtra Electricity Regulatory Commission & Ors. Respondent(s)**

Counsel for the Appellant(s) : Ms. Neha Garg
Mr. Ashwin Ramanathan for
Mr. Anand K. Ganesan

Counsel for the Respondent(s) : Mr. Malcolm Desai for R-2

ORDER

IA NO. 584 OF 2018

(Appln. for condonation of delay in filing reply)

In this application, the applicants/respondent has prayed that delay in filing reply may be condoned.

We have heard learned counsel for the applicant and perused the explanation offered for the delay in filing reply. We find the explanation to be acceptable. Sufficient cause has been made out. Hence, delay in filing reply is condoned and reply is taken on record. Application is disposed of.

APPEAL NO. 50 OF 2017

As agreed by learned counsel for the parties, list the matter for hearing on **09.10.2018.**

(Justice N. K. Patil)
Judicial Member

ts/mk

(I. J. Kapoor)
Technical Member